

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

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**CP No.060/00130/2016 IN Date of decision: 30.03.2017.
OA No.060/00249/2014**

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)**

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1. No.8372202N Ex. Sep. Faqir Chand S/o Late Sh. Phool Singh, aged about 58 years, R/o Village Teontha Via Fatehpur, Teh. & Distt. Kaithal-136042.
2. No.8372168Y Ex. WO Baljit Singh S/o Late Sh. Des Raj, aged about 57 years, R/o VPO Palwal, Distt. Kurukshetra-136118.
3. No.8372176X Ex. WO Yogesh Gaur S/o Late Sh. Ram Dayal Sharma, aged about 53 years, R/o 668/12, Darra Kheda, Kurukshetra-136118.
4. No.8372170W Ex. WO Bal Krishan S/o Late Sh. Amar Nath, aged about 55 years, R/o Vill. Kanipla PO Khanpur Kolyan, Teh. & Distt. Kurukshetra.
5. No.8372193X Ex. Sep. Balinder Singh S/o Late Sh. Phoora Ram, aged about 57 years, R/o VPO Thol, Distt. Kurukshetra-136136.
6. No.8372197N Ex. Nk. Rajender Pal S/o Late Sh. Manga Ram, aged about 50 years, R/o VPO Jhansa, Distt. Kurukshetra-136130.
7. No.8372222X Ex. Sep. Kailash Kumar S/o Late Sh. Joginder Singh, aged about 49 years, R/o Vill. Balapur, PO Danipur, Distt. Ambala City-134003.
8. No.1446126H Ex. Sep. Rajeshwar Sharma S/o Late Sh. Nathu Ram Sharma, aged about 54 years, R/o VPO Bhago Majra, Via Radaur, Distt. Yamuna Nagar.
9. No.8372217W Ex. Nk Krishan Kumar S/o Late Sh. Om Datt, aged about 57 years, R/o VPO Rasina, Via Fatehpur, Distt. Kaithal-136042.
10. No. Bichha Ram, aged about 57 years, R/o Vill. Mandhar Via Radaur, Distt. Yamuna Nagar.

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11. No.8372203W Ex. Sep. Sat Narain S/o Late Sh. Durga Dutt, aged about 56 years, R/o VPO, Dhand, Distt. Kaithal-13602.
12. No.8372215L Ex. Sep. Mohinder Kumar S/o Late Sh. Dalip Singh, aged about 54 years, R/o VPO Teek, Via Kaithal-136027.
13. No.8372195-H Ex. Sep Birbal S/o Late Sh. Deep Chand, aged about 55 years, R/o PO Pundri Distt. Kaithal 136026.
14. No.8372192-P Ex. Sep. Shri Parkash S/o Late Sh. Bishan Dutt, aged 58 years, R/o PO Fatehpur, Kaithal 136042.

...PETITIONERS

(Present : Mr. Manohar Lal, proxy for Mr. Sham Lal Sharma, Advocate).

VERSUS

1. Sh. B.V. Sudhakar, IAS, the Secretary, Union of India, Ministry of Communication, Department of Posts, New Delhi-110011.
2. Sh. Ashutosh Tripathi, IPS, the Director General, Indian Postal Services, Dak Bhavan, Sansad Marg, New Delhi-110001.

...RESPONDENTS

(Present : Mr. Ram Lal Gupta, Advocate)

ORDER

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

As is evident from the record, that the OA bearing No.060/00249/2014 filed by the petitioners, was disposed of vide order dated 29.02.2016 (Annexure C-1) by this Tribunal. The operative part of the order reads as under:-

S. No. 1

“Hence, we conclude that those of the applicants who joined the APS in 1988 and were given Group D status on notional basis for one day would be entitled to the benefit of financial upgradation under TBOP/BCR/MACP on account of their service in the P & T Department reckoned from 1988 provided they are otherwise eligible as per the guidelines of these Schemes. The respondents are directed to review the case of each applicant in the light of above observations, re-fix their pay/pensionary benefits and release the arrears due to them, if any, on this account within a period of four months of a certified copy of this order being served upon them. The O.A. is disposed of accordingly. No costs.”

2. In the wake of notice, learned counsel for the respondents appeared and placed on record compliance affidavit, wherein it has been specifically mentioned that the respondents have already passed the orders (Annexures CP-R/1 to CP-R/4 & CP-R/7), in compliance to the order of this Tribunal.

3. As the respondents have substantially complied with the directions contained in the indicated order of this Tribunal, so no further action is required to be taken in this matter, at this stage.

4. Therefore, the instant CP is hereby dismissed and rule of contempt is accordingly discharged.

5. Needless to mention, in case the petitioners still remain aggrieved with the orders (Annexures CP-R/1 to CP-R/4 & CP-R/7), in any manner, then they would be at liberty to avail their appropriate legal remedy to challenge the validity of the same in appropriate forum and in accordance with law.

Uday Kumar Varma
(UDAY KUMAR VARMA)
MEMBER (A)

Mehmuud Singh Sullar
JUSTICE M.S. SULLAR
MEMBER (J)

Dated: 30.03.2017.

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